

SALE NOTICE UNDER IBC, 2016
M/S. PERFECT INTERNATIONAL FABRICATORS PRIVATE LIMITED
 (UNDER LIQUIDATION)
 Liquidator Address - Old No.224A/New No.346/1, Avala Shammang Salai,
 Copalagarum, Chennai- 600086

Assets and Properties of M/s Perfect International Fabricators Private Limited (Under Liquidation), forming part of Liquidation Estate are for sale by the Liquidator. The Sale will be done by the undersigned through the E-auction Platform "Auction Tiger" <https://ncltindia.auctiontiger.net/> of the service provider M/s. E-Procurement Technologies Ltd. (with unlimited extension of Five minutes each). Detailed list containing the assets put up for auction are as under

Lot	Description	Reserve Price	EMD	Incremental Bid
Lot 1	Swami Mazda-Van (41 seater) Make: Swami Mazda Ltd., Reg No. TN-48-P-339	1,56,905	15,691	5,000
Lot 2	10000 Equity Shares of Rs. 100 each in Tinsukhappi Engineering and Technology (Private) Ltd.	5,31,441	53,144	10,000

E-Auction timing is from 11.00 AM to 04.00 PM on 19-05-2023

- Interested applicants may refer to the complete e-auction PROCESS MEMORANDUM document containing complete auction information and terms and conditions including EMD requirement etc., available on <https://ncltindia.auctiontiger.net/> or may request through e-mail to srinivasa@psk.in or casri@psk.in
- The Liquidator has the right to accept or cancel or extend or modify any terms and conditions of E-Auction or the liquidator can cancel the E-Auction or any item of E-Auction at any time. The Liquidator has the right to reject any of the bids without assigning any reasons.
- Bidding for payment of EMD (i.e. 10% of reserve price) and document submission is 05.00 PM on 16-05-2023.
- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO COMPLAINT" basis only.

Srinivasa Kumar
 Liquidator
 IBBI/IFA-001/P-00771/2017-2018/11316
 224A (New 346/1) (Next to National Public School),
 Avala Shammang Salai, Copalagarum, Chennai - 600086
 E-mail: srinivasa@psk.in, casri@psk.in

Place: Chennai
 Date: 02-05-2023

8 POLITICS & PUBLIC AFFAIRS

CHENNAI | TUESDAY, 2 MAY 2023 Business Standard

KARNATAKA ELECTIONS

1 mn jobs, uniform civil code: BJP's poll promises

ANIL PHADNIS
 New Delhi, 1 May

Promises for one million jobs in the manufacturing sector and a plan to develop the state into a hub for electric vehicles highlighted the Bharatiya Janata Party's (BJP) manifesto for the upcoming Karnataka elections, which was released in Bengaluru on Monday.

The other major points included providing "ease of living" for apartment residents in Bengaluru through a consultative committee and an initiative to drive collaboration between small and medium industries and industrial training institutes. The promises are in keeping with Prime Minister Narendra Modi's pledge during the campaign for the elections that if voted to power, the BJP would not distribute "revdi" (gifts) but would offer fundamental governance changes.

At the school level, the BJP has promised a plan under which the state government will team up with eminent individuals and institutions for an upgrade of state-run schools. The document, named BJP Prati Padhoshana, was released by the party's National President J P Nadda, Chief Minister Basavaraj Bommai and veteran party leader B S Yediyurappa were



present on the occasion, along with other leaders.

For farmers, the party has promised a ₹30,000-crore fund to set up micro cold storage facilities, agro processing units in every gram panchayat and modernisation of agricultural produce committees. Although former chief minister B S Yediyurappa had said the party would make "performance" its USP and not Hindutva, the party has promised to set up a committee to make recommendations on the implementation of a Uniform Civil Code, Gujarat, Uttarakhand, and Assam have already set up such committees.

POLL MANIFESTO

₹30,000-crore fund to set up micro cold storage units, agro processing units in every gram panchayat

1,500-crore plan to develop several circuits

Three cooking gas cylinders to each BJP family in a year

1 mn housing sites to be identified for the homeless

The promises are in keeping with PM Narendra Modi's pledge that, if voted to power, the BJP would not distribute 'revdi' but offer fundamental governance changes

M.P. STATE ASSETS MANAGEMENT COMPANY LTD.
 (Govt. of M.P. Undertaking)
MPSAMC 4th Floor, 45-A, Arera Hills, Bhopal - 462011 (CIN : U72020MP2022SG009605)
 Phone : 0755-2597290 | E-mail : info-mpd@mnp.gov.in, Web : <http://pam.mp.gov.in>
 No. 373/MPSAMCHIR/908/2023 Bhopal, Date : 01.05.2023

APPOINTMENT ON THE POST OF LEGAL ASSISTANT DATA ENTRY OPERATOR/STENOGRAPHER & DRIVER IN MADHYA PRADESH STATE ASSETS MANAGEMENT COMPANY LTD.

To meet the man power requirement, Madhya Pradesh State Assets Management Company Ltd., invites applications for following 01 indicative post from eligible candidates :-

S. N.	Name of Post & Salary	No. of Post	Remarks/Qualification/Experience
1	Legal Assistant (₹60,000-EPF 13% Rs.6500/- P.M.) (Contractual)	Total-01 UR-01	1. Law Graduate from a Recognized University with Minimum 50% Marks 2. Applicant must have been enrolled as in Advocate with Bar Council of India/State Bar Council in terms of Advocate's act 1961. 3. Applicant Should have been a Practicing Advocate with 3 years' Experience before any High Court or Bench of the Central Administrative Tribunal in India or Having Working Experience of Minimum 3 Years as a Legal Profession with any PSU/Govt. Deptt. or Statutory Organization/Authority. 4. Professional Legal Skills in Drafting Submissions/Proficiency in Language. 5. Experience in Handling cases related to arbitration under Arbitration & Conciliation Act, 1996 and M.P. Medhysystem Act, 1983.
2	Data Entry Operator/ Stenographer (As per Madhya Pradesh Contractual Rules. 7th pay matrix level 6) (Contractual)	Total-01 UR-01	1. Graduate from a Recognized University with Minimum 50% Marks or equivalent 2. Applicant should Have Working Experience of Minimum 5 Years as a Data Entry Operator/Stenographer with any PSU/Govt. Deptt. or Statutory Organization/Authority.
3	Driver (Fixed collector rate for Skilled category Rs. 18,000 P.M.) (Contractual)	Total-01 UR-01	1. Aspirants must have passed Class 10th from a recognized board or its equivalent 2. Candidates must have a valid driving license for heavy and light motor vehicles. 3. At least three years of experience is needed in driving light as well as heavy motor vehicles. 4. Aspirants should have some knowledge of motor mechanisms.

General Terms and Conditions :

- Applications for the post shall be submitted through email at info-mpd@mnp.gov.in only.
- The appointment on post will be purely on contractual basis initially for One year, which can be extended, based upon satisfactory performance and mutual consent as per the requirements of the MPSAMC.
- MD, MPSAMC reserves the right to increase or decrease the positions (no. of post, based on actual position of requirement) advertised and to fill/not fill them from the merit/waiting list. MPSAMC reserves the right not to declare any waiting list.
- MD, MPSAMC will have full right to accept or reject any or all applications without assigning any reason thereof.
- The last date for submission of applications and all details are mentioned on the Rule Books, which are also showing on <https://pam.mp.gov.in>.

M.P. Madhyam/198685/2023

MANAGING DIRECTOR

GRAVITA
 AN INDIAN MULTINATIONAL COMPANY

GLOBAL FOOTPRINT
 Network across 100+ countries
 11 ECO CONSCIOUS
 CONCEPTS
 26 RECYCLING
 VIRTUES

Recycling For a Better TOMORROW

At Gravita, we understand that responsible recycling not only creates sustainable value for the green economy but also for all our stakeholders. We have maintained a growth trajectory and are confident to keep progressing on our vision.

"To be the most valuable company in the recycling space globally."

Revenue +26%
 FY22: 2,216
 FY23: 2,801

EBITDA +33%
 FY22: 215
 FY23: 286

PAT +44%
 FY22: 139
 FY23: 201

Statement of Consolidated Audited Financial Results for the Year ended 31st March, 2023

S. No.	Particulars	Quarter ended 31.03.2023	Quarter ended 31.12.2022	Quarter ended 30.09.2022	Quarter ended 30.06.2022	Year ended 31.03.2023	Year ended 31.03.2022
1.	Total Income from operations (Net)	772.06	753.03	665.55	2,993.60	2,223.71	1,644.64
2.	Net Profit/(Loss) for the period (Before Tax/Exceptional and/or Extraordinary Items, Share of Loss of Associate)	69.77	57.67	49.07	227.59	154.64	154.64
3.	Net Profit/(Loss) for the period before Tax (After Extraordinary and Extraordinary Items)	69.77	57.67	49.07	227.59	154.64	154.64
4.	Net Profit/(Loss) for the period After Tax (After Extraordinary and Extraordinary Items)	63.99	50.47	45.60	204.09	146.45	146.45
5.	Total Comprehensive Income for the period	63.99	50.47	45.60	204.09	146.45	146.45
6.	Earnings per Share (EPS) (in value per share Rs. 7/-)	13.81	10.09	9.12	40.81	29.29	29.29
7.	Dividends (including dividend declared)	-	-	-	-	-	-
8.	Earnings per Share (After Tax & minority interest) (in Rs. each)	9.43	7.42	6.11	25.72	18.60	18.60
9.	(a) Dividend	9.43	7.42	6.11	25.72	18.60	18.60
10.	Key Numbers of Audited Standalone Financial Results						
1.	Turnover (Net Sales)	696.36	706.76	580.05	2,524.39	1,894.18	1,394.18
2.	Profit Before Tax	52.84	22.41	15.60	116.25	49.75	49.75
3.	Total Comprehensive Income for the period	51.67	17.32	12.91	191.15	39.75	39.75

NOTES:

- The above is an extract of the detailed format of quarter and year ended results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the quarter and year ended results are available on the website of the company www.gravitaonline.com.
- Exceptional and Extraordinary Items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 1st May 2023.

Place : Jaipur
 Date : 1st May 2023
Gravita India Limited
 CIN: L23208RJ1929PLC000870
 Registered Office: Jaipur, Chandra Road, Hanuulla Mod, Digal Pichura Road, Taluk: Phalga, Jaipur 302004 (Raj.)
 Telephone: +91-141-0677000 | Email: companysecretary@gravitaonline.com
 Website: www.gravitaonline.com

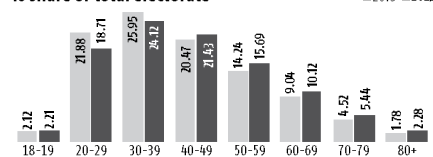
For Gravita India Limited
 Sd/-
 Yogesh Mahendra
 Whole-time Director & CEO
 DIN : 05332355

Demographic change: 1.4 mn fewer voters aged below 39

Number of electors above 50 yrs sees a 2.8-million rise

AGE MATTERS

% share of total electorate



Karnataka appears to be going through a demographic shift, at least going by its electorate for the upcoming Assembly polls in the state, to be held on May 10.

There has been an absolute decline in voters aged between 20 and 39, compared with 2018, and there has been a huge increase in voters aged over 50. This, even as the total electorate has risen by 4.72 per cent from 50.7 million to 53.1 million. According to data shared with Business Standard by the office of the Chief Electoral Officer of Karnataka, there has been a 10.48 per cent decline in voters in the 20-29 age cohort and a 2.7 per cent decline in those aged between 30 and 39. However, there has been a 9 per cent increase in first-time voters in those aged 18 and 19, according to the Election Commission.

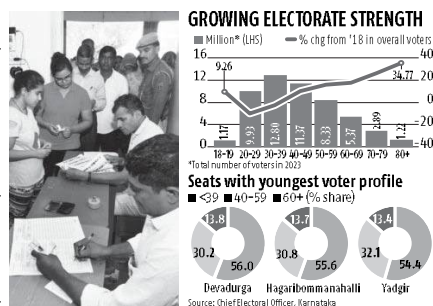
Taken together, the number of voters aged below 39 has reduced by 1.4 million compared with 2018. At the other end of the scale, there has been an increase of 2.8 million in voters aged over 50.

In terms of share of total electorate, there has been a slight increase in first-time voters, from 21.2 per cent of the electorate in 2018 to 22.1 per cent now. However, there has been a decline in those aged 20-29 and 30-39, with the shares of the cohorts reducing from 21.9 per cent to 18.7 per cent, and 26 per cent to 24 per cent, respectively. Meanwhile, the sharpest rise was seen in the 50-59 cohort, whose share rose from 14.2 per cent to 15.7 per cent. In absolute terms, the number of voters in this cohort rose by 1.1 million. Despite the changes, those aged below 39 form an absolute majority of voters in 40 seats. Overall, they account for over 40 per cent of votes in 189 of the 224 Assembly seats.

Mismatch

However, there appears to be a mismatch between the electorate and the candidates fielded by the three principal parties — the incumbent Bharatiya Janata Party, Congress, and Janata Dal (Secular).

Take for instance the Devadurga Assembly seat in Raichur district, which is reserved for candidates from the Scheduled Tribes. This is the seat with the highest proportion of voters aged below



39 — accounting for 56 per cent of the electorate. Only one candidate from the three parties belongs to this age cohort. Congress's Shrinidhi Nayak, who is 36, according to her affidavit. The BJP candidate is aged 45 and the JDS candidate 50. Devadurga is followed by Hagaribommanahalli in Vijayanagara district, where voters aged below 39 account for 55.6 per cent of the electorate, and Yadgir in the district of the same name, where those aged below 39 form 54.5 per cent of the vote base.

In Hagaribommanahalli, the youngest candidate from the three parties is 48 and the oldest 52, while in Yadgir the youngest contestant is 69 and the oldest 87.

Women voters

Similar is the case of women voters, who account for a majority in 112 seats. In fact, women outnumber men by filling a writ petition under Article 32 of the Constitution, 71

However, there are only two seats where there is more than one female candidate from the three principal parties — Karwar in the coastal region, and the Kolar Gold Field seat, which is reserved for candidates from the Scheduled Castes. Overall, the Congress and the BJP have fielded 11 female candidates each, and the JDS has fielded 12.

Political analyst A Narayana, who teaches at the Azim Premji University in Bengaluru, said one could not draw strong conclusions from data of voters' age, because none of the cohorts represented a homogenous group. "The caste and religious composition of these voters would play a huge role," he said.

However, he added that from his field surveys it appeared that the Congress had an edge in terms of older voters and women. "It appears that there is an anti-incumbency sentiment, primarily because of high inflation," he said.

Can grant divorce using special powers, waive 6-month waiting period, says SC

The Supreme Court held on Monday it has the discretion to dissolve a marriage on the ground of "irretrievable breakdown" in marriage. This is the first time under Article 142 (2) of the Constitution and can grant divorce by mutual consent while dispensing with the six-month waiting period mandated under the Hindu Marriage Act, 1955.

The Bench said it was not a matter of right, but a discretion which is to be exer-

cised with caution, keeping in mind several factors ensuring that "complete justice" is done to both parties.

Article 142 of the Constitution allows the apex court to do "complete justice" in matters pending before it. In its 61-page verdict, the top court also dealt with the issue of whether a party can directly curtail before it the ground of irretrievable breakdown by filing a writ petition under Article 32 of the Constitution. 71

Sedition law review in advanced stage: Govt

The process of re-examining the 152-year-old sedition law is in "an advanced stage", the Central government told the Supreme Court on Monday. A Bench of Chief Justice D Y Chandrachud and Justice J B Pardiwala noted the submission of Attorney General R Venkataramani that the government has initiated the process to re-examine section 124A of IPC. The court adjourned the case hearing to the second week of August. IS REPORTER

